

"That the time appointed for the presentation of the Report of the Joint Committee of the Houses on the Medical Termination of Pregnancy Bill, 1969, be extended up to the first day of the Seventy-third session of the Rajya Sabha."

ASSENT TO BILLS

SECRETARY : I also lay on the Table following seven Bills passed by the Houses Parliament during the last Session and assented to since a report was last made to the House on the 5th December, 1969:--

- (1) The Appropriation (Railways) No. 5 Bill, 1969.
- (2) The Appropriation (No. 5) Bill, 1969.
- (3) The Appropriation (No. 6) Bill, 1969.
- (4) The Manipur Appropriation Bill, 1969.
- (5) The Bihar Appropriation Bill, 1969.
- (6) The Indian Tariff (Amendment) Bill, 1969.
- (7) The Monopolies and Restrictive Trade Practices Bill, 1969.

I lay on the Table copies, duly authenticated by the Secretary of Rajya Sabha, of the following twelve Bills passed by the Houses of Parliament during the last session and assented to since a report was last made to the House on the 5th December, 1969.

- (1) The Oilfields (Regulation and Development) Amendment Bill, 1969.
- (2) The Foreign Exchange Regulation (Amendment) Bill, 1969.
- (3) The International Monetary Fund and Bank (Amendment) Bill, 1969.

- (4) The Bihar Land Reforms L (Regulating Mines and Minerals) Validation Bill, 1969.
- (5) The Khuda Baksh Oriental Public Library Bill, 1969.
- (6) The Oaths Bill, 1969.
- (7) The Indian Registration (Amendment) Bill, 1969.
- (8) The Punjab Legislative Council (Abolition) Bill, 1969.
- (9) The Salaries and Allowances of Ministers (Amendment) Bill, 1969.
- (10) The Assam Reorganisation (Maghalaya) Bill, 1969.
- (11) The Motor Vehicles (Amendment) Bill, 1969.
- (12) The Constitution (Twenty-third Amendment) Bill, 1969.

ESTIMATES COMMITTEE

HUNDRETH AND HUNDRED-FOURTH REPORTS

SHRI THIRUMAL RAO (Kakinada) : I beg to present the following Reports of the Estimates Committee:--

- (1) Hundredth Report regarding action taken by Government on the recommendations contained in the Forty-seventh Report of the Estimates Committee on the Ministry of Home Affairs-Union Public Service Commission.
- (2) Hundred-fourth Report regarding action taken by Government on the recommendations contained in the Forty-ninth Report of the Estimates Committee on the erstwhile Ministry of Petroleum and Chemicals Fertilizers.

COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES FOURTH REPORT

SHRI BASUMATARI (Kokrajhar) : I beg to present the Fourth Report of the

253 *Expansion of Bokaro Steel Plant (st.)* PHALGUNA 5, 1891 (SAKA) *Requisition and Acquisition of Immovable Property (Amdt.) Bill* 254

Committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Home Affairs and Department of Social Welfare-Reservations for Scheduled Castes and Scheduled Tribes in Public Services.

in the country. Such equipment, however as have to be imported will, it was agreed be financed out of the unutilised parts of the existing Soviet credits.

COMMITTEE ON SUBORDINATE
LEGISLATION
FOURTH REPORT

SHRI SHRI CHAND GOYAL (Chandigarh) : I beg to present the Fourth Report of the Committee on Subordinate Legislation.

12.18 hrs.

STATEMENT RE : RECHANGE OF
PROTOCOL ON THE EXPANSION
BOKARO STEEL PLANT

THE MINISTER OF DEFENCE AND STEEL AND HEAVY ENGINEERING (SHRI SWARAN SINGH) : My colleague, the Minister for Industrial Development, Internal Trade and Company Affairs, made a Statement in this House yesterday about the visit of H.E. Mr. S.A. Skachkov, Chairman, State Committee of USSR Council of Ministers for Foreign Economic Relations. He informed the House of the discussions with Mr. Skachkov regarding the public sector industrial undertakings set up with Soviet cooperation. Discussions were also held in regard to the expansion of Bokaro Steel Project to a capacity of 4 million tonnes. Government of India informed Mr. Skachkov of their decision to appoint the Central Engineering and Designs Bureau of Hindustan Steel as Principal Consultants for this expansion. This function, during the first stage of Bokaro was being discharged by the Soviet Consultants. The Central Engineering and Designs Bureau have, in the meantime, developed their own expertise. They have also access to the know-how of Soviet organisations under an earlier agreement signed by Hindustan Steel with M/s. Tiajpromexport to carry out the design work in accordance with the Detailed project Report approved by Government.

The bulk of the equipment for the expansion of Bokaro will be manufactured

BUSINESS ADVISORY COMMITTEE
FOURTY FOURTH REPORT

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH) : I beg to move :

‘That this House do agree with the Forty fourth Report of the Business Advisory Committee presented to the House on the 23rd February, 1970’

MR. SPEAKER : Motion moved :

‘That this House do agree with the Forty-fourth Report of the Business Advisory Committee presented to the House on the 23rd February, 1970.’

SHRI SONAVANE (Pandharpur) : The allotted by the Business Advisory Committee is highly inadequate particularly for the discussion of the Demands for Grants of the Railway Ministry. Therefore, I want to make an amendment.

MR. SPEAKER : This is a unanimous report by the Committee.

SHRI SONAVANE : Seven hours are highly inadequate.

12. 21 hrs.

REQUISITION AND ACQUISITION OF
IMMOVABLE PROPERTY (AMENDMENT) BILL—contd.

MR. SPEAKER : We were discussing the Requisition and Acquisition of Immovable Property (Amendment) Bill yesterday. The total time allotted was two hours and the balance of time left after yesterday's discussion is 45 minutes. It is up to you to finish it within that time. I think we should finish it within the time at Shri Kunte may continue his speech.

SHRI DATTATRAYA KUNTE (Kolaba) : A look at the Bill will make it very clear. The original Act of 1952 was an emporary measure but the temporary measure dragg-